

**GOVERNMENT OF INDIA**  
**MINISTRY OF LABOUR AND EMPLOYMENT**  
**RAJYA SABHA**  
**QUESTION NO 21.04.2010**  
**ANSWERED ON**  
**EMPLOYEES PENSION SCHEME .**

2865

Smt. Maya Singh

Will the Minister of CO-OPERATIVE LABOUR AND EMPLOYMENT be pleased to state :-

- (a) whether various categories of retired pensioners in private companies are getting only 600 to 1100 rupees because of not adding dearness and price index in Employee's Pension Scheme, 1995 under employee's provident fund and Employee's Pension Scheme;
- (b) whether parliamentary standing committee on labour has advised Government to step up its contribution to pension fund and provide minimum support pension; and
- (c) whether because of not getting adequate pension, retired private sector employees are not getting the due advantage of social security?

**ANSWER**

MINISTER OF STATE FOR LABOUR AND EMPLOYMENT

(SHRI HARISH RAWAT)

- (a): Member's Pension under the Employees' Pension Scheme, 1995 is calculated on the basis of length of pensionable service and salary. Pension is not linked to dearness and price index.
- (b): Yes, Sir. The Parliamentary Standing Committee on Labour has advised to raise the Government rate of contribution from 1.16% to 4.16% and to fix a reasonably decent amount as minimum pension in consultation with Central Trade Unions.
- (c): No, Sir. All three schemes viz. the Employees' Provident Fund Scheme, 1952; the Employees' Pension Scheme, 1995 and the Employees' Deposit Linked Insurance Scheme, 1976 provide social security in the form of lump-sum benefit and recurring long term protection and income security to the employee and his family members.